

Annexure 3														
Name of the Corporate debtor: M/s. Karvy Data Management Services Limited ; Date of commencement of CIRP: 15.09.2023; List of Creditors as on : 25.04.2024 (Updated)														
List of secured financial creditors (other than financial creditors belonging to any class of creditors)														
S No	Name of Creditors	Details of claims received		Details of claim admitted										
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claims	Amount covered by Security Interest	Amount covered by guarantee	Whether related party	% of voting share in COC	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks if any
1	IDBI Bank Limited	05-10-2023	16,11,47,569.60	16,11,47,569.60	FC	Primary Security: First Pari-passu charge on entire current assets (excluding those exclusively charged to BoI) both present and future of the Company along with other WC lenders. Collateral: Pari passu first charge on entire fixed assets of the company, both present and future (excluding the assets charged to Bank of India created out of their TL) along with other WC lenders in MBA.	Guarantees: (i) Corporate Guarantee of Karvy Stock Broking Ltd (holding company) (ii) Unconditional and irrevocable Personal Guarantee of Shri C Parthasarathy, 293/82/a/648, Road No.34, Jubilee Hills, Hyderabad -500 033	No	2.382	-	-	-	-	
2	Bank of Baroda	06-10-2023	54,47,10,662.92	54,47,10,662.92	FC	1. First Pari-passu Charge on all current assets, both present and future along with other working capital lenders. 2. Pari-passu second charge on all the Fixed assets of the company, both present and future along with other working capital lenders excluding assets financed by Bank of India on exclusive charge basis.	1. Corporate Guarantee by M/s. Karvy Stock Broking Limited having net worth of Rs. 375.20 Crores as on 31.03.2016 2. Personal Guarantee of Chairman of Karvy Group of companies - Mr. C. Parthasarathy	No	8.053	-	-	-	-	
3	Punjab National Bank	03-10-2023	29,41,86,561.27	29,41,86,561.27	FC	Primary Security: Pari-passu first charge on the entire assets of the company i.e. stocks, book debts and other current assets lying in the office premises, work centers elsewhere present and future along with other working capital lenders. Collateral Security: Pari-passu second charge on all the Fixed assets (SBI and Bank of India are having 1st charge on all fixed assets), both present and future along with other working capital lenders excluding assets financed by Bank of India on exclusive charge basis.	Guarantees: (i) Shri Comandur Parthasarathy, 8-2-2/82/A/648, Plot no. 648, Road No.34, Jubilee Hills, Hyderabad -500 033, chairman of karvy group having net worth of Rs. 375.20 crores as on 31.03.2016 (ii) Corporate Guarantor: Karvy Stock Broking Ltd having net worth of Rs. 375.20 crores as on 31.03.2016	No	4.349	-	-	-	-	
4	Tamilnadu Mercantile Bank Limited	06-10-2023	52,07,68,179.28	52,07,68,179.28	FC	Primary: i)Pari passu first charge on the chargeable current assets present and future along with other WC lenders except the rental / receivables from retailers which is exclusively charged to BOI for their TL of ₹61.76 crore ii)Pari passu 2ndcharge on the entire fixed assets along with WC lenders including exclusive security to BOI. (Fixed Assets – Tangible securities of ₹41.72 crore include Plant & Machinery, Computers, Electrical equipment's, office equipment's and Lease hold improvement. Intangible securities of ₹37.91 crore includes Good will, Product process handling systems and Operating lease rights). Margin: OD – 25%. BG – Cash margin 15%) Collateral: Exclusive Collateral offered to our Bank: -Pledge of shares of KDMSL worth of ₹13.19 crore. [172415 shares of FV ₹10/- and fair value of ₹765.00/- per share as on July 2019] (In DEMAT form)	Personal Guarantee: 1.Shri.C.Parthasarathy (Director) (Net worth ₹426.15 crore as on 31.03.18) Corporate Guarantee: -M/s. Karvy Stock Broking Ltd (Ultimate holding company). - M/s Karvy Reality India Limited (Holding Company)	No	7.699	-	-	-	-	
5	The South Indian Bank Limited **	05-10-2023	55,56,00,000.00	49,43,14,393.60	FC	Primary Security: First Pari-passu charge on entire chargeable current assets of the company Collateral: Pari passu second charge on entire fixed assets of the company (both present and future) excluding exclusive security to Bank of India	Guarantees: i. Personal Guarantee of Mr. C Parthasarathy, chairman ii. Corporate Guarantee of Karvy Stock Broking Ltd	No	7.308	-	-	6,12,85,606.40	-	
6	Shinhan Bank of India	06-10-2023	25,21,23,255.00	25,21,23,255.00	FC	Primary Security: First Pari-passu charge on entire chargeable current assets of the company Collateral: Pari passu second charge on entire fixed assets of the company (both present and future) excluding exclusive security to Bank of India	Guarantees: i. Personal Guarantee of Mr. C Parthasarathy, chairman ii. Corporate Guarantee of Karvy Stock Broking Ltd	No	3.727	-	-	-	-	

7	Bank of India	06-10-2023	25,53,54,819.00	25,53,54,819.00	FC	Primary: Exclusive charge on assets created out of the proposed borrowing i.e., Hardware to be provided to the retailers Exclusive charge on rentals/receivables from the retailers Collateral: Pledge of shares of karvy Data Management Services Limited wort Rs. 40 crores	Nil	No	3.775	-	-	-	-	-
8	DBS Bank India Limited	06-10-2023	62,74,28,791.36	62,74,28,791.36	FC	Six Lakh Finger print scanners worth Rs. 90.90Cr + GST @18% totalling to Rs. 107.26 Cr. 18.12.2017	Nil	No	9.275	-	-	-	-	-
TOTAL			3,21,13,19,838.43	3,15,00,34,232.03					46.57	-	-	6,12,85,606.40	-	

** South Indian bank has submitted revised claim amounting to Rs.55,56,00,000 (original claim amounting to Rs.49,43,14,393.60) , on 27.02.2024 which is after the RFRP date i.e., 17.01.2024 in the CIRP process. As per the provisions of the Insolvency Bankruptcy Code, the claims received after the RFRP date have to be taken recommendation from the Committee of Creditors (COC) in the COC meeting and file application with NCLT condonation and then included in the list of creditors. Hence, your claim is admissible /inadmissible after the above process, of your claims will be subject to COC recommendations and NCLT approval. For the revised claim amount we have seeked clarifications via email on 07.04.2024 and we have not yet received the reply. Hence, we are rejecting the revised amount of Rs.6,12,85,606.40.